

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 195 OF 2015

Dated : 16th October, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**The Tata Power Co. Ltd. Appellant(s)
Versus
Jharkhand Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Sambit Panja

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R.1

ORDER

Admit. Issue notice. Mr. Farrukh Rasheed takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 27.11.2015. Dasti in addition is permitted.

List the matter on **27.11.2015**. In the meantime, reply may be filed on or before 12.11.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.11.2015 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/dk